

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO. 422/2000
M.A. NO. 3086/2000
M.A. NO. 3087/2000
in
O.A. NO. 1192/1999

(29)

New Delhi, this the 2nd day of February, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

Union of India & Ors. ... Applicants

(By Shri R.L.Dhawan, Advocate)

-versus-

Rajeshwar Mandal ... Respondent

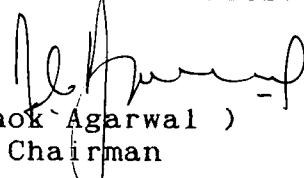
(By Shri R.K.Shukla, Advocate)

O R D E R (ORAL)

Review is sought of an order passed by me on 30.6.2000 in OA No.1192/1999. Shri Dhawan, the learned advocate appearing in support of the review application has contended that the order passed is erroneous; the same could not have been passed if one has regard to the relevant rules in the field. He has accordingly sought to assail the order on merits.

2. I am not sitting as a court of appeal. It is, therefore, not open to me to re-enter into the merits of the case and take a decision contrary to the one which I have taken after hearing the contending parties. That is also not the scope and ambit of a review application.

3. Present review application, in the circumstances, is rejected. No costs.


(Ashok Agarwal)
Chairman

/as/